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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP (IB) No 421/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th December 2017, 10.30 A.M

Name of the Company		Punjab National Bank-vs-Mintr Tea Company Pvt Ltd	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

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RANJIT CHOWDHURY

CORPORATE/FINAL
CREDITORR. Chowdhury
14/12/2017

KAMALESH KR. SINGHANIA

R P

Priyabrata Banerjee
Executive Director
For Mintri Tea Co(P) Ltd.14/12/17
Banerjee
14/12/2017

ORDER

Ld. Resolution Professional (RP), Ld. Counsel for the financial creditor and Shri Priyabrata Banerjee, Executive Director of the corporate debtor are present.

Ld. RP has filed the Progress Report dated 14/12/2017, which may be taken on record.

On the basis of the report of Ld. RP that the corporate debtor is not cooperating, notice has been issued to the Chief Financial Officer and the promoter-director of the corporate debtor.

In compliance of that notice Shri Priyabrata Banerjee, Executive Director of the corporate debtor has appeared in person before the Court and sought leave of the Court for filing explanation. Prayer is allowed. Explanation may be submitted within 2 days from today. Corporate debtor is further directed to fully cooperate with the Resolution Professional, failing which action shall be initiated against them.

Ld. Counsel appearing on behalf of Shri Priyabrata Banerjee, received the notice served on his client.

List it on 18/12/2017 when Shri Priyabrata Banerjee, Executive Director, will remain present on that date.

Jd

(Jinan K.R.)
Member (J)

V.P.Singh

(V.P.Singh)
Member (J)